

PUNJAB VIDHAN SABHA

Bill No. 22-PLA-2017

**THE PUNJAB MUNICIPAL INFRASTRUCTURE DEVELOPMENT FUND
(AMENDMENT) BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

A

BILL

further to amend the Punjab Municipal Infrastructure Development fund Act, 2011.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal Infrastructure Development Fund (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Municipal Infrastructure Development Fund Act, 2011 (hereinafter referred to as the principal Act), for the existing long title, the following long title shall be substituted, namely :—

Substitution of long title of Punjab Act 11 of 2011.

“to provide for grant-in-aid to the Municipalities with a view to constitute the Punjab Municipal Infrastructure Development Fund to provide financial assistance to the Municipalities for their development and for the matters connected therewith or incidental thereto.”.

3. In the Principal Act, in section 2,—

Amendment in section 2 of Punjab Act 11 of 2011.

(i) clause (a) shall be omitted; and

(ii) after clause (c), the following clause shall be inserted, namely:—

“(cc) “grant-in-aid” means the grant-in-aid provided from the Consolidated Fund of the State as compensatory payment under the State Budget till the financial year 2020-2021;”.

Amendment in
section 3 of
Punjab Act 11
of 2011.

4. In the principal Act, in section 3,—

(i) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The grant-in-aid shall be deposited into the Fund :

Provided that the amount of grant-in-aid, so deposited into the Fund, shall not be less than Rs. 200 crore (Two hundred crore rupees) per annum or proportion thereof :

Provided further that the amount of grant-in-aid shall increase at the rate of fourteen per cent per annum over the previous year :

Provided further that the amount of grant-in-aid shall be deposited into the Fund on monthly basis.”; and

(ii) sub-section (3) shall be omitted.

Substitution of
section 5 of
Punjab Act 11
of 2011.

5. In the principal Act, for section 5, the following section shall be substituted, namely :—

“5. The grant-in-aid, referred to in sub-section (2) of section 3, shall be deposited in to the Fund in such manner, as may be prescribed.”.

Substitution of
section 6 of
Punjab Act 11
of 2011.

6. In the principal Act, for section 6, the following section shall be substituted, namely :—

“6. The Director shall maintain the accounts of the grant-in-aid deposited in to the Fund and the expenditure made out of the Fund.”.

Amendment in
section 9 of
Punjab Act 11
of 2011.

7. In the principal Act, in section 9, in sub-section (2), for clause (b), the following clause shall be substituted, namely :—

“(b) for prescribing the manner in which the amount of grant-in-aid under section 5 is to be deposited.”.

CHANDIGARH :
The 5th July, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.